

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1088**

TO BE ANSWERED ON THE 24TH JULY, 2018/ SHRAVANA 2, 1940 (SAKA)

LAW COMMISSION REPORT ON BAIL

1088. SHRI A.P. JITHENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken steps to implement the recommendations of the 268th Law Commission report on Bail, especially on the proposed amendments to the Criminal Procedure Code (CrPC);

(b) if so, the steps taken by the Government to implement the proposed amendments; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): As the criminal laws and criminal procedure are in the Concurrent List in the Seventh Schedule to the Constitution of India, recommendations made in the 268th Report of the Law Commission of India has been forwarded to all the State Governments/UTs for their views/comments.
